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**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING, GWALIOR**

ORIGINAL APPLICATION NO. 344/2005

Gwalior, this the 5th day of September, 2006

**Hon'ble Dr.G.C.Srivastava – Vice Chairman
Hon'ble Shri A.K.Gaur – Judicial Member**

**Amit Mittal, S/o late Shri Brij Kishore Mittal, aged
19 years, occupation: Unemployed, R/o Pradhan Sahab
Ka Bada, Jiwajiganj, Gwalior (M.P.)**

-Applicant

(By Advocate – Shri D.P.Singh)

Versus

1. **Union of India through its secretary, Ministry of Urban Development, Nirman Bhawan, New Delhi.**
2. **The Chief Engineer (Elect) WR, CPWD, 4th Floor, New CGO Building 48, Vithaldas Thackersay Road, Mumbai-400 020.**
3. **The Superintending Engineer (E), Bhopal, Cen., Elect. Circle, CPWD, Bhopal.**
4. **The Executive Engineer (E) Gwalior Kendriya Vidyut Mandal, CPWD, 36 City Centre, Gwalior.**

-Respondents

(By Advocate – Shri V.K.Sharma)

ORDER (Oral)

By Dr.G.C.Srivastava, VC.-

This Original Application has been filed against impugned order dated 10.3.2005 (annexure A/1) through which the applicant was informed that his case for compassionate ^{appointment} was considered by the compassionate appointment Board for three consecutive meetings due in months 12/2002, 6/2003 and 12/2003, but his case could not be recommended. Therefore, his application was being

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dropped for future consideration. The learned counsel for the applicant drew our attention to letter dated 6.6.2003 (annexure A/18) whereby the applicant was informed that his "case could not be recommended for appointment this time. However, your case shall be submitted second time to the Board in its next meeting for reconsideration". There appears to be contradiction between the impugned order and letter dated 6.6.2003. In view of this, we are of the view that ends of justice would be met if the respondents are directed to consider the case of the applicant for appointment on compassionate grounds once more within a reasonable time and pass a detailed and speaking order within a reasonable period.

2. Accordingly, we direct the respondents to consider the case of the applicant once more within a period of three months and dispose of the case by passing a detailed reasoned and speaking order. ^{within a month thereafter} If the applicant still feels aggrieved, he can file a fresh OA challenging the order on merit. With this direction, the OA is disposed of. No costs.

A.K.Gaur
(A.K.Gaur)
Judicial Member

G.C.Srivastava
(Dr.G.C.Srivastava)
Vice Chairman.

rkv

पृष्ठांकन सं. औ/न्या..... जबलपुर, दि.....
 प्रशिक्षित अन्वेषिता:-
 (1) सरिता, राजा आवासाद नाना एवं शिखराज, जबलपुर
 (2) अंबेडकर/विवेकानन्द..... के छात्रसंघ
 (3) प्रदीपी श/अंबानी/पुरु..... के छात्रसंघ
 (4) गंगाधर, देवेश, जबलपुर व्यापारी
 सूचना एवं आकर्षक कार्यवाही हेतु

D.P.Singh *Dr*
V.K.Sharma *EWL*

Srivastava
 दि. 11.9.06.

Issued
 01/11/2006
by